

(b) if so, whether Government propose to take any action against such offenders and also other permanent steps contemplated in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b). No complaint against sub-letting of garages by the allottees of 'C' Type Minto Road four-storeyed quarters has been received by Government. However, a survey to detect unauthorised subletting/misuse of the garages in the colony is being conducted and appropriate action will be taken against the offenders under the Rules.

Abolition of Contract System

7576. DR. VASANT KUMAR PANDIT:

SHRI RAM VILAS PASWAN:

SHRI BHOGENDRA JHA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Food Corporation of India has totally abolished the system of contract labour at the Depots;

(b) if not, the reasons thereof;

(c) whether it is a fact that out of 25,000 workers in Food Corporation of India depots, there are only 10,000 permanent workers 3000 on direct payment system and 12000 on contract labour;

(d) if so, the reasons therefor;

(e) whether the Food Corporation of India Workers Union has given a memorandum on this issue to the Government; and

(f) if so, what decision has been taken on their demand?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) No, Sir.

(b) Experience has shown that in the depots where labour has been departmentalised or brought under "direct payment" system there is indiscipline, high proportion of idle labour and low output. The handling costs in these depots are much higher than those in depots where the handling is done by contractors.

(c) and (d). Out of a total of 2,135 depots of the FCI, labour has been departmentalised only in 42 depots (engaging 10,270 departmental labourers) and "direct payment" system introduced in 47 depots (involving 2,743 labourers). In the remaining depots the work is entrusted to contractors. The number of labourers engaged by the contractors in different depots keeps varying from time to time depending on the volume of work to be handled. FCI do not keep record of the number of labourers engaged by the contractors from time to time.

(e) Yes, Sir.

(f) It has been decided not to extend the departmentalisation of labour to any more depots. The FCI are, however, encouraging labour co-operatives to take handling contracts. In 29 depots the handling contracts have already been awarded to labour co-operatives. To encourage labour co-operatives the Corporation have allowed the following concessions to them:—

(i) exemption from furnishing earnest money with the tenders;

(ii) payment of the entire amount of security deposit by deduction on the admitted bills; and

(iii) if the tender of the labour co-operative society is not the lowest to make a counter

offer to it to accept the lowest acceptable rate of any other party.

Admission of SC/ST in Motilal Regional Engineering College, Allahabad

7577. SHRI NATHU RAM SHAKYAWAR: Will the Minister of EDUCATION be pleased to state:

(a) the number of candidates belonging to Scheduled Castes and Scheduled Tribes given admission to Motilal Nehru Regional Engineering college, Allahabad on the basis of reservation of quota fixed for Scheduled Castes and Scheduled Tribes in the last three years;

(b) the percentage of candidates of Scheduled Castes and Scheduled Tribes so selected for admission in the said college vis-à-vis the general candidates;

(c) whether the fixed quota was filled up by the candidates belonging to Scheduled Castes and Scheduled Tribes during the same year; and

(d) if not, the reasons therefor and the factual position for the current academic year in regard to the admission of the candidates belonging to Scheduled Castes and Scheduled Tribes?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) and (b). A statement is attached.

(c) No, Sir.

(d) As will be seen from the statement, SC seats against reserved quota of the home State was fully utilised during 1978, 1979 and 1980. As regards ST a few seats could not be utilised only in 1979 as the candidates did not secure the minimum prescribed marks for admission. Seats reserved for SC/ST candidates from other States could not be fully utilised during 1978 and 1979 as the required number of such candidates did not appear in entrance examination conducted by the College and even some of those who appeared could not secure the minimum prescribed marks for admission.

For the current year, the procedure for filling up reserved seats from other States has been revised. Admission will be given on the basis of marks obtained in the qualifying examination. The College has been advised to make all efforts to fill up the reserved quota. Unfilled quota of reserved seats from other states will be permitted to be filled by SC/ST candidates of U.P.

Statement

Year	Reserved seats				Admission made				
	SC UP	ST UP	SC other States	ST other States	SC UP	ST UP	SC other States	ST other States	
Para (a)	1978	15	5	15	5	15	5	1	..
	1979	15	5	15	5	15	1	1	1
	1980	15	5	15	5	15	5	..*	..*
Para (b)	1978	15%	5%	15%	5%	15%	5%	1%	..
	1979	15%	5%	15%	5%	15%	1%	2%	1%
	1980	15%	5%	15%	5%	15%	5%	..*	..*

*List of selected SC/ST candidates from other States awaited.